

export of crude oil as the country has at present adequate refining capacity.

Set Back to Cane Growers by New Sugar Policy

887. DR. SUDHIR ROY : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether the sugar policy announced by Government would enable sugar mill owners to increase their profits by nearly rupees one hundred crore ;

(b) whether sugar cane growers have been totally neglected in this policy announcement ; and

(c) if so, the steps proposed to be taken by Government for protecting the interests of the sugar cane growers ?

THE MINISTER OF PARLIAMEN- TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : (a) to (c) The sugar policy announced by Government aims at ensuring that the interests of the consumers, sugarcane growers and the sugar industry are harmonized. The question of allowing undue profits to the sugar mill owners or of neglecting the interests of the sugar cane growers does not arise.

Setting up of Thermal Power Station at Islampur, West Bengal

888. SHRI ANANDA PATHAK : Will the Minister of ENERGY be pleased to state :

(a) whether there is any proposal for setting up of a Thermal Power Station at Islampur in West Dinajpur district, West Bengal ; and

(b) if so, when the proposed station is likely to be set up ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY. (SHRIMATI SUSHILA ROHTAGI) : (a) No. Sir,

(b) Does not arise.

Purchase of Faulty Equipment by DESU

889. SHRI AMARSINH RATHAWA ; SHRI PARASRAM BHARDWAJ : Will the Minister of ENERGY be pleased to state :

(a) whether Delhi Electric Supply Undertaking's losses are due to faulty equipments ;

(b) the number of transformers burnt during the last three years in Delhi ;

(c) the names of suppliers ; and

(d) the steps taken to check losses ?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE MINISTRY OF ENERGY. (SHRIMATI SUSHILA ROHTAGI) : (a) According to DESU, their losses are not due to faulty equipments.

(b) and (c) During the period 1984-85 to 1986-87 (upto December, 1986) 772 transformers of DESU got burnt after installation. The name of suppliers are indicated in the statement given below. Out of the above, 552 transformers burnt/ failed during the guarantee period and their manufacturers/suppliers were under contractual obligation to repair/replace them.

(d) The measures taken by DESU to reduce its T&D losses include extensive raids by the enforcement machinery to check theft of power, installation of more number of sub-stations, L.T. feeders, installation of shunt capacitors and installation of improved type of electricity meters to prevent fraudulent abstraction of energy.

Statement

The names of the suppliers referred to in part-C of the Question

-
1. M/s Electra
 2. East India Transformers and Switch-gears Ltd.
 3. Johnson Electricals

4. Standard Electricals
5. Eastern
6. Brentford Electrical (India) Ltd.
7. Electrical Construction & Equipment Co.
8. Jaybee. Electric Industries.
9. Tech. Associates.
10. Rajasthan Transformers.
11. Marson
12. National Electrical Industries Bombay.
13. Bharat Heavy Electricals Ltd.
14. Heavy Electricals Ltd.
15. Crompton
16. A.E.G./SIEMENS.
17. Ram Swaroop.
11. General Electric Co.
19. Indian Transformers Ltd.
20. ENCO, Industries Ltd.
21. East India Transformers & Switch gears Ltd.
32. Hindustan
23. N.G.E.F.
24. ANUL Transformers
25. East India.

[*Translation*]

Allocation of Kerosene to States

890. SHRI VIJOY KUMAR YADAV :

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) the quota of Kerosene supplied to each State in the country during the last one year ;

(b) the criteria adopted for fixing quota of kerosene supplied to States ;

(c) whether Bihar is not supplied kerosene as per its requirements ; and

(d) if so, whether there is any scheme to supply kerosene to Bihar as per its requirements and if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLUME AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI BRAHMADUTT) :

(a) to (d) Normally the requirements of kerosene of various States and Union Territories including Bihar State, are assessed by allowing a 5% growth over the allocations made in the corresponding period of the previous year, on a four-month-block basis, and allocations are made accordingly. Besides the regular allocations, additional ad-hoc releases are also made to meet specific situations like flood, drought, cyclone, shortage of LPG/soft coke, etc.

However, to meet increased demand, allocations of kerosene since November, 1985 i.e. beginning of Winter Block, have been made after allowing a growth of 7½% for Winter Blocks and 7% both for Summer and Monsoon Blocks. Apart from the above, additional ad-hoc allocations have also been made to Bihar for the period October, 1986 to March, 1987.

A statement giving the allocations and sales of kerosene made to States & Union Territories during 1986 is given below.